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In The Central Administrative Tribunal
ALLAHABAD BENCH

:: ORDER - SHEET ::
CCA . 1305/93 in

Application No.... 476 / 93 of 199

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
	10-7-2000 Hon. Mr. S. Dayal, J.M Hon. Mr. Rafiq -uddin, J.M Shri A. Tripathi, learned counsel for the applicant has sought adjournment. Km. Sadhna Srivastava, learned counsel for the respondents. List this case on 8-8-2000. <i>[Signatures]</i> <i>Madhu</i> <u>08/8/00</u> Hon. Mr. S.K.I. Naqvi, J.M. Hon. Mr. M.P. Singh, A.M. Shri Arniab Tripathi learned counsel for the petitioner mentions that connected S.A. No. 476 of 1993, which was listed before the Bench in Court No. I has been adjourned for 30/8/00. Let, this content petition be also listed on 30/8/00, before the Bench, where connected SA is listed. <i>[Signatures]</i>

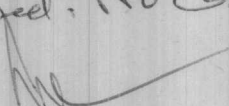
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CCA 1305/93
in
OA 476/93

Dt 05.07.01

Hon. Mr. Justice R.R.K. Tripathi, V.C.
Hon. Maj. Gen. K.K. Srinivasa, AM

We have heard Sri A. Tripathi, counsel for applicant and Sri S. Srinivasa, counsel for respondents. This C.A. has been filed under Section 17 of the Act, alleging disobedience of the interim order dt. 30.03.93 passed in OA 476/93. Direction of the Tribunal was that in the meantime status quo as regards the services of the applicant ^{challenge maintain} concerned. OA 476/93 has also been decided on merits today. The impugned order ^{has been} passed ^{quashed} against the applicant. ^{stands dismissed} The interim order was passed on 30.03.93. It is not disputed that on 30.03.93 Sri Mohan Basa had taken over the charge and Sri M.M. Basa had left the charge. In the circumstances, we do not find the any contempt of this Tribunal has been committed. No contempt has been made out. Notices issued to the respondents are discharged, application is dismissed. "NO Costs".


AM


V.C.

